

SUPREME COURT OF INDIA
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).14429/2007

(From the judgement and order dated 20/04/2007 in CWP No. 725/2001
of the HIGH COURT OF H.P. AT SHIMLA)

ROOP SINGH NEGI

Petitioner(s)

VERSUS

PUNJAB NATIONAL BANK & ORS.

Respondent(s)

(With prayer for interim relief)
(FOR FINAL DISPOSAL)

Date: 19/09/2008 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S.B. SINHA
HON'BLE MR. JUSTICE CYRIAC JOSEPHFor Petitioner(s) Mr. K.K. Rai, Sr.Adv.
 Mr. S.K. Pandey,Adv.
 Mr. A.P.S. Rawat,Adv.
 Mr. Subhash Oberoi,Adv.
 Mr. C.M. Gopal,Adv.
 Mr. K.V.Mohan,Adv.For Respondent(s) Mr. Dhruv Mehta,Adv.
 Mr. Harshvardhan Jha,Adv.
 Mr. Yashraj Singh Deora,Adv.
 Mr. T.S. Satarish,Adv.
for M/S. K.L. Mehta & Co.,Adv.UPON hearing counsel the Court made the following
ORDERAfter hearing learned counsel for the parties quite at length,
the Court reserved its judgment.(A.S. BISHT) (PUSHAP LATA BHARDWAJ)
COURT MASTER COURT MASTER